PUBLIC ANNOUNCEMENT in Jinancial Express & tajkal-Kolkata on 30-01-202.

## FORM A PUBLIC ANNOUNCEMENT

## (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF JPM EXPORTS PRIVATE LIMITED

	ANT PARTICULARS
Name of corporate debtor	JPM Exports Private Limited
Date of incorporation of corporate debtor	19 August 2009
Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120WB2009PTC137865
Address of the registered office and principal office (if any) of corporate debtor	Infinity Benchmark, 12th Floor, Office No 1202, Block-GP, Sector-V, Salt Lake City Kolkata - 700091
Insolvency commencement date in respect of corporate debtor	27th January 2021 being date of delivery of order by Hon'ble NCLT, Kolkata
Estimated date of closure of insolvency resolution process	26th July 2021(180 days from the date of the receipt of order by IRP regarding commencement of the insolvency resolution process)
Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Avishek Gupta IBBI /IPA- 003/IP-N000135/2017-18/11499
Address and e-mail of the interim resolution professional, as registered with the Board	CK – 104, Sector II, Salt Lake City, Kolkata – 700091 Emait: avishek@optimusresolution.net
Address and e-mail to be used for correspondence with the interim resolution professional	CK – 104, Sector II, Salt Lake City, Kolkata – 700091 Email: jpmexports.cirp@gmail.com
Last date for submission of claims	10th February 2021
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(b) Details of authorized representatives	Weblink for forms: https://ibbi.gov.in/home/downloads www.optimusresolution.net Authorized Representative: Not Applicable
	Date of incorporation of corporate debto Authority under which corporate debtor is incorporated / registered Corporate identity No. / Limited Liability Identification No. of corporate debtor Address of the registered office and principal office (if any) of corporate debtor Insolvency commencement date in respect of corporate debtor Estimated date of closure of insolvency resolution process Name and registration number of the insolvency professional acting as interim resolution professional acting as interim resolution professional, as registered with the Board Address and e-mail of the interim resolution professional Last date for submission of claims Classes of creditors, if any, under clause (b) of sub-section (i6A) of section 21, ascertained by the interim resolution professional Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (if) Relevant Forms and (b) Details of authorized representatives

hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JPM Exports Private Limitedon 27th January 2021.

The creditors of JPM Exports Private Limited, are hereby called upon to submit their claims with proof on or before 10th February 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 30th January 2021 Place:Kolkata

Avishek Gupta

IBBI/IPA-003/IP-N000135/2017-2018/11499

Listel Couple



## ফর্ম 'এ'

প্রকাশ্য ঘোষণা

[ইনসলডেণি আন্ড ব্যান্ধরাপ্টসি বোর্ড অফ ইন্ডিরা (ইনসলডেণি রেজেলিউশন প্রসেস কর কর্পোরেট পার্সনস) রেন্ডলেশনম, ২০১৬-এর রেন্ডলেশন ৬ অধীনে।

## জেপিএম এক্সপোর্টস প্রাইভেট লিমিটেড–এর ঋণদাতাগণের অবগতির জন্য

٥.	কর্পোরেট ঋণগ্রহীতার নাম	জেপিএম এক্সপোর্টস প্রাইভেট লিমিটেড
۹.	কর্পোরেট ঋণগ্রহীতার স্থাপনের তারিধ	১৯ আগন্ত, ২০০৯
0.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট স্বণপ্রহীতা স্থাপিত/নিবন্ধীকৃত	রেজিখ্রার অক কোম্পানিজ, কলকাতা
8.	কর্পোরেট ক্ষপ্রহীতার কর্পোরেট আইডেন্টিটি নাম্বার,লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U17120WB2009PTC137865
ů.	কর্পোরেট কণয়হীতার রেঞ্জিষ্টার্ভ অফিস এবং মূখ্য অফিসের (যদি থাকে) ঠিকানা	ইনফিনিট বেঞ্চমার্ক, ১২ তলা, অফিস নং ১২০২, রব জিপি, সেক্টর ৪, সন্ট দেক সিটি, কলকাতা ৭০০০১১
6,	কর্পোরেট স্কমিনদারের শোধ–অক্ষমতা গুরুর তরিখ	২৭ জানুয়ারি, ২০২১ নাশনাল কোম্পানি ল ট্রাইবুনালের আদেশ প্রাপ্ত
2	শোধ-অক্ষমতা রেজেলিউশন প্রক্রিয়া বন্ধের অনুমিত তারিখ	২৬ জুলাই, ২০২১ (আই আর পি খারা ইনসলভেণি রেজোলিউশন প্রক্রিয়ার আদেশ থেকে ১৮০ দিন)
br.	ইন্টেরিম রেজেলিউশন প্রফেশনাল হিসেবে ক্রিয়াশীল ইনসলভেদি প্রোফেশনালের নাম এবং রেঞ্জিফ্রেশন নম্বর	দিঃ অভিনেক গুপ্ত IBBI/IPA -003/IP-N000135/2017- 2018/I1499
à.	বোর্ডের কাছে নিক্ষন অনুবায়ী ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আই ডি	নিকে-১০৪, সেইর ২, সন্ট লেক নিটি, কলকাত ৭০০০৬১ ই-মেল: avishek@optimusresolution.net
50.	ইন্টেরিম রেজেলিউশন প্রোফেশনালের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই মেল আইডি	নিকে–১০৪, সেইর ২, সন্ট লেক সিটি, কলকাত ৭০০০৯১ ইমেল: jpmexports.cirp@gmail.com
\$5.	দাবি পেশ করার শেষ তারিখ	১০ ফেব্রুবারি, ২০২১
52.	ইন্টেরিম রেজেলিউশন গ্রোফেশনাল ছারা গণনাকৃত ধারা ২১–এর উপধারা (৬এ)–এর ক্লম্ব 'বি অধীনে ঋণদাতাদের (ধাকলে) রোদি	প্রযোজ্য নয়
56.	প্রতি প্রেণিতে ঋণ্যাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিবাশীল ও চিহ্নিত ইন্টেরিম রেজেলিউশন প্রোফেশনালদের নাম (প্রতি প্রেণির জন্য তিনটি নাম)	क्षंट्रपोष्ट् नस
\$8.	(ক) সম্পর্কিত ফর্মসমূহ এবং (ব) অনুমোদিত প্রতিনিধিদের তথ্যাবলি ফেখানে উপলব্ধ ব্যয়েছে	https://ibbi.gov.in/home/downloads www.optimusresolution.net অনুমোদিত প্রতিনিহি: প্রযোজ্য নয়

এক্সপেটিস প্রাইভেট লিমিটেভের প্রেক্ষিতে একটি কপৌরেট ইনসলভেন্সি রেজেলিউশন প্রসেদ শুরুর আদেশ দিয়েছে। জেপিএম এক্সপোর্টস প্রাইভেট লিমিটেভের-এর ক্ষাদাতাগগকে এতন্দারা আহান জানানো যাক্ষে যাতে তাঁরা যথাযথ প্রমাণ-সহ তাঁদের দাবিগুলি ১০ ফেব্রুয়ারি, ২০২১ তারিখের মধ্যে ও পরে ক্রম নং ১০-তে উল্লিখিত ঠিকানায়

ইন্টেরিম রেজোলিউশন প্রোফেশনালের কাছে পেশ করেন। অর্থিক উন্তমর্থগণ দাবি-সহ প্রমাণ পেশ করবেন কেবল ক্যৈন্তিন মাধ্যমে। বাকি সব উন্তমর্থগণ ব্যক্তিগতভাবে,

ভাকযোগে বা বৈদ্যতিন মাধ্যমে দাবি–সহ প্রমাণ দিতে পারেন। নং ১২ র আর্থিক উদ্তর্মণ্যণ ১৩ নংয়ের ইনসলভেন্দি প্রকেশনাল থেকে পছন্দ দেবেন। প্রযোজ্য নয়।

মিখ্যা এবং বিভ্রাম্তিকর দাবির প্রমাণ জরিমানাযোগ্য।

অভিযেক গুপ্ত